

1	2	3	4	5
13	Madhya Pradesh	660	534	126
14	Maharashtra*	0	0	0
15	Manipur	882	616	266
16	Meghalaya	1866	1322	544
17	Mizoram	137	94	43
18	Nagaland	105	82	23
19	Odisha	14715	14254	461
20	Punjab*	0	0	0
21	Rajasthan	4339	4033	306
22	Sikkim	25	25	0
23	Tamil Nadu*	0	0	0
24	Tripura	148	128	20
25	Uttar Pradesh	28194	27762	432
26	Uttarakhand	1512	1511	1
27	West Bengal	4425	4169	256
TOTAL		110886	105527	5359

* In the States of Andhra Pradesh, Gujarat, Haryana, Kerala, Maharashtra, Punjab and Tamil Nadu, no un-electrified village was proposed in the DPRs by these States. However, intensive electrification of already electrified villages are being undertaken in these States.

Problem in power sector

†1679. SHRI KAPTAN SINGH SOLANKI: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that power sector of our country is facing a lot of problems;

(b) if so, the details thereof;

(c) whether the paucity of coal, forests and environmental clearances and very slow pace of reforms in the power sector in States are the main reasons behind it;

†Original notice of the question was received in Hindi.

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (e) Power Sector is presently facing several issues such as availability of adequate fuel, financial viability of Distribution Companies (DISCOMs), time taken in getting environment and forest clearances, right of way (ROW) issues etc. However, efforts are being made to resolve these issues in consultation with the various stakeholders.

To ensure availability of coal to power projects, it has been decided that Coal India Ltd. (CIL) will sign FSAs with power plants that have entered into long-term Power Purchase Agreements (PPAs) with DISCOMs and have been commissioned or would be commissioned on or before 31st March, 2015. The FSAs will be signed for full quantity of coal mentioned in the Letters of Assurance (LoAs) for a period of 20 years with a trigger value of 80% for levy of disincentive and 90% of levy of incentive. In case of any shortfall in fulfilling its commitment under Fuel Supply Agreements from its own production, CIL will arrange for supply of coal even through imports.

Government has taken several steps to bring reforms in Distribution Sector including unbundling of State Electricity Boards and formation of State Electricity Regulatory Commissions. Restructured Accelerated Power Development and Reforms Programme (R-APDRP) is being implemented with the objective to bring down the AT&C losses.

Meetings are held regularly with Ministry of Environment and Forests to expedite the environment and forest clearances for power projects.

Status of ultra mega power projects

1680. SHRI V.P. SINGH BADNORE: Will the Minister of POWER be pleased to state:

- (a) the details of Ultra Mega Power Projects (UMPPs) which have been finalized and where the work has been started on them along with the present status thereof;
- (b) the major problems being faced by UMPPs to reach the state of financial closure, project-wise; and